

SARF-I-KHAS (MERGER) REGULATION, 1858 F.
No. XLI OF 1858 F.

C O N T E N T S.

SECTIONS.

1. Short title, extent and commencement.
2. Date of merger.
3. Debts due to and liabilities due by the Sarf-i-khas.
4. Claims in respect of movable or immovable property.

29 - May 1959.
Salawati Estate Committee
dissemin

*THE SARF-E-KHAS (MERGER) REGULATION, 1358 F.

No. XLI of 1358 F.

(Received the assent of H.E.H. the Nizam on 11th Shaban-ul-Moazzum 1368 Hijri--corresponding to 9th Amardad, 1358F.)

Whereas it is expedient to make provision consequential to the merger of the Sarf-e-Khas in the Diwani ;

Now, therefore, it is enacted as follows :—

1. (a) This Regulation may be called the Sarf-e-Khas (Merger) Regulation. Short title, extent and commencement.

(b) It shall extend to the whole of the Hyderabad state.

(c) It shall come into force at once.

2. The Sarf-E-Khas shall be deemed to have merged in the Diwani on the 5th February, 1949. Date of merger.

3. (1) All debts due to and all liabilities due by the Sarf-e-Khas on the 5th February, 1949, shall be deemed to be debts due to and liabilities due by the Government. Debts due to and liabilities due by the Sarf-e-Khas.

(2) Suits relating to the aforesaid debts and liabilities shall be instituted by or, as the case may be, against the Government.

(3) Any such suit by or against the Sarf-e-Khas pending at the commencement of this Regulation shall be deemed to have been instituted by or, as the case may be, against the Government.

4. Claims by or against the Sarf-e-Khas in respect of movable or immovable property shall be made by or against the Government and suits relating to such claims, if any, pending at the commencement of the Regulation shall be deemed to have been filed by or, as the case may be, against the Government. Claims in respect of movable or immovable property.

